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BENCH-I

*Petitioner
present* is
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 09/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th January 2018, 10.30 A.M

Name of the Company		Rawmet Resources Pvt.Ltd. -Vs- The Durgapur Projects Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of		Signature with date
1) Mr. ABHRAJIT MITRA, Adv	2) Mr. SATADEEP BHATTACHARYA, Adv 3) Ms. IRAM KASSAR, Adv		For Respondent	<i>Dr. K. K. Mitra 11/1/18</i>

*1) Mr. ABHRAJIT MITRA, Adv
2) Mr. SATADEEP BHATTACHARYA, Adv
3) Ms. IRAM KASSAR, Adv*

O R D E R

No one is present from the operational creditor's side.

Ld. Counsel for the corporate debtor is present.

Ld. Counsel for the corporate debtor sought leave of the Court to file Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 31/01/2018 for admission.

Sd
(Jinan K.R.)
Member (J)

Sd
(V.P.Singh)
Member (J)